

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (d) . Sanction for the establishment of 3 food processing units in Cooperative sector in the districts of Madhubani, Darbhanga and Oini was issued by NCDC in the year 1966-67 and the work was completed by the end of 1969. Because of disputes between the contractor and the societies concerned, the units could not take up commercial production.

By the time the arbitration for resolving the dispute was completed in 1975, the society lost interest in it and the units lay defunct. Subsequently, on the recommendations of the State Government, the National Cooperative Development Corporation sanctioned assistance of Rs. 4.80 lakhs for the Darbhanga unit in 1976, Rs. 4.20 lakhs for the Oini unit and Rs. 4.12 lakhs for the Madhubani unit in 1982. Since further action was not taken by the State Government and the Societies sanctions were cancelled.

(e) to (g) . No proposal has been received in the Ministry from the concerned societies or the State Government seeking assistance for revival of the units.

Enhancement of Subsidy

1172. SHRI GOPI NATH GAJAPATHI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have proposed to enhance the subsidies on fertilizer from 1995-96; and

(b) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) . During 1995-96, there has been no change in the policy regarding subsidy on fertilizers.

SEBs Owe to Nuclear Power Corporation

1173. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of POWER be pleased to state :

(a) whether several State Electricity Boards owe to Nuclear Power Corporation;

(b) if so, details thereof, State-wise; and

(c) the steps being taken by the Government to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Yes, Sir.

(b) A *statement* indicating State-wise and Union Territories-wise dues to Nuclear Power Corporation of India Limited (NPCIL) is enclosed.

(c) A proposal is before the Government for recovery of dues amounting to Rs. 650 crores from State Electricity Boards to Nuclear Power Corporation of India Limited as on March

31, 1995 through deduction from the Central Plan Assistance in equal quarterly instalments spread over three years (in all 12 instalments) commencing from the year 1995-96.

STATEMENT

Statement of Outstandings from States/Union Territories as on 31st March, 1995

(Rs. in lakhs)

Beneficiary States/ Union Territories	Amount Outstanding		
	Energy	Delayed Payment Charges	Total
1. Maharashtra	1137	300	1437
2. Gujarat	4592	1030	5622
3. Madhya Pradesh	73	349	422
4. Rajasthan	9795	10415	20210
5. Uttar Pradesh	11742	7202	18944
6. Punjab	219	168	387
7. Himachal Pradesh	57	9	66
8. Jammu & Kashmir	543	514	1057
9. Haryana	6234	2789	9023
10. Tamil Nadu	383	128	509
11. Kerala	373	716	1089
12. Karnataka	1471	79	1550
13. Andhra Pradesh	2171	222	2393
14. Chandigarh	20	5	25
15. Delhi	1689	687	2376
16. Pondicherry	-50	0	-50
Total	40449	24611	65060

High Technology Regional Food Processing Industries

1174. SHRI S.M. LALJAN BASHA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to establish a hightech regional food Processing technology centre in Hyderabad;

(b) if so, whether it is fact that there is a great potential for development of food processing units in Andhra Pradesh; and

(c) if so, the steps taken or proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) Ministry of Food Processing Industries has no such proposal.

(b) and (c) . Yes. Sir. Potential exists for further development of food processing industries in Andhra Pradesh. As per available information, 205 Industrial Entrepreneurs Memoranda, envisaging an investment of Rs. 1539 crores approximately and employment of 41974 persons have been filed, since liberalisation, upto June, 1995, for setting up food processing industries in Andhra Pradesh. Besides, 126 approvals for setting up 100% Export Oriented Units, Joint Ventures, Foreign Collaborations, etc. have been issued in the State of Andhra Pradesh.